

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.302

New IA2358/2023 IA-1899/2023 IA-1922/2023

In

IB-306(ND)/2022

IN THE MATTER OF:

M/s Paramveer Distributors private Limited

.... **APPLICANT/PETITIONER**

Vs.

M/s Pushpa Builders Limited

.... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 28.04.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Nahush Jain, Ms. Pridhi Singla, Advocates for Applicant in I.A. 2358/2023, Ms. Noopur Dubey, Advocate in IA-1899/2023 IA-1922/2023

For the RP

: Adv. Shankari Mishra alongwith Ms. Niharika Tanwar for RP

ORDER

New IA-2358/2023:-

Heard Mr. Nahush Jain, Ld. Counsel appearing for the Applicant.

Issue notice.

Ms. Shankari Mishra, Ld. Counsel appearing for the Resolution Professional accepts notice and seeks time to file reply affidavit. Two weeks time is granted for filing reply affidavit. The Applicant is directed to serve a copy of the IA to the Ld. Counsel appearing for the Resolution Professional within two days.

Rejoinder, if any, may be filed within two weeks thereafter.

List the matter on **24.05.2023**.

IA-1899/2023 & IA-1922/2023:-

Ms. Shankari Mishra, Ld. Counsel appearing for the Resolution Professional seeks two weeks time to file reply affidavit. Time granted.

List the matter on **24.05.2023**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

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